

Delhi Fire Service makes every step to inculcate fire safety awareness including Disaster Management and safe evacuation in case of emergency. To ensure this, regular fire and evacuation drills, awareness campaign during Fire Service week, painting competition, distribution of leaflets and visit at fire Stations are organized at regular intervals.

All-weather roads along China border

4586. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the earmarked 73 all-weather roads along China border have been completed; and

(b) if not, the details thereof and the reasons for the delay which may prove a threat to our national security?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No Sir. 73 strategic border roads along China border earmarked for construction have a total length of 3787 kms in the states of Jammu and Kashmir (14 roads), Himachal Pradesh (7 roads), Uttarakhand (19 roads), Sikkim (6 roads) and Arunachal Pradesh (27 roads). Out of 73 roads, 17 roads of length 612.51 kms have been completed; work is under progress on 53 roads and work has not commenced on 3 roads due to Forest clearance and connectivity problems. The progress of some of the roads was constrained due to various reasons which include time taken in forest/wild life clearances, unprecedented cloud burst, limited working seasons in high altitude areas and non availability of sufficient labour.

Pending election of Rabha-Hasong Autonomous Council of Assam

†4587. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) since when the election of Rabha Hasong Autonomous Council of Assam has been pending and the reasons therefor;

(b) the reasons behind the violence in Panchayat elections held in February, 2013 in Assam; and

†Original notice of the question was received in Hindi.

(c) whether the investigations regarding the killing of Rabha tribals who died in the incidents, has been done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Rabha Hasong Autonomous Council (RHAC) was established under the Rabha Hasong Autonomous Council Act, 1995. The said Act was amended from time to time, the first in 1997 and then in 2001, 2005 and 2008. As per the amended Act, the General Council consists of 40 members out of which 36 are directly elected. Election to the Rabha Hasong Autonomous Council under the Rabha Hasong Autonomous Council Act, have not been held since enactment of the Act in 1995. The reason for not holding the election is due to the amendment of the Rabha Hasong Autonomous Council Act four times on account of demands and counter demands of various tribal and non-tribal communities residing in the Rabha Hasong Autonomous Council area. This necessitated several rounds of discussions with respect to demands of those communities with the Government. Meanwhile, the State Government has constituted a State Cabinet Sub-Committee to look into the matter and resolve the existing differences among the various groups residing in the Rabha Hasong Autonomous Council area in order that the RHAC Election could be held in a peaceful manner.

(b) As per report received from the Government of Assam, the Rabha Hasong Autonomous Council (RHAC) was established through a State Legislation for socio-economic, educational and cultural advancement of the Rabha tribe. The RHAC being under the State Legislation, continuation of Panchayati Raj institutions in the area remained mandatory under Constitutional provisions. When the Panchayat elections became due, the Rabhas demanded elections to Rabha Hasong Autonomous Council to be conducted before the Panchayat elections. But the Council constituencies were awaiting delimitation. Considering this and other gistical and law and order issue, the State Election Commission decided to hold the Panchayat elections first in the month of February and the elections to RHAC on 30th April, 2013. Accordingly elections to the Panchayat conducted in a phased manner. Out of the eight district which went to third phased of the Panchayat elections on 12th of February, 2013, polls passed off peacefully in seven districts'. But in Goalpara District, it was disrupted by a large group of miscreants who attacked polling personnel as well as the security forces at many places. 25 security forces personnel and ten polling personnel got injured. The security forces had to resort to firing to control the violence at six places. This resulted in deaths of 14 persons. Other seven persons dies due to group clashes.

(c) State Government has instituted a One Man Judicial Commission of Inquiry headed by Justice Shri P.C. Phukan to enquire into the incidents. So far nine cases have been registered and seven persons arrested and sent to judicial custody.

Terrorist camps on Indian soil

4588. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been evidence of terrorist camps being run on Indian soil;

(b) if so, whether Government has taken steps to stop these camps and organizations;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Sir. In two cases investigated by NIA, evidence has come that training camps were organized by Students Islamic Movement of India (SIMI) and right wing majoritarian group or their cadre.

(b) to (d) NIA arrested 33 accused belonging to SIMI and 26 accused belonging to majoritarian terror cases. Charge sheets in these cases have been laid in the concerned Courts. Further, Government is committed to thwart any evil design/plan of terrorists or terror groups/outfits to carry out attacks in any part of the country in all forms or manifestations, as no cause can justify terror attacks. As such, intelligence inputs about possible designs and threats by the terrorist outfits are shared with the State Governments. The Multi Agency Centre (MAC) has been strengthened and re-organised to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency. This has resulted in busting of several major terror module.